# GOVERNMENT OF INDIA MINISTRY OFHUMAN RESOURCE DEVELOPMENT

## **RAJYA SABHA**

## **QUESTION NO12.11.2010**

#### ANSWERED ON

### **REGULATION FOR TECHNICAL EDUCATION.**

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Shri Ishwarlal Shankarlal Jain

Will the Minister of COALCOALCOALCOALCOALHUMAN RESOURCE DEVELOPMENT be pleased to state :-

- (a) whether there is any regulation in place at present in the country regarding imparting technical education;
- (b) whether any progress has been made during last three years regarding regulation of entry and operation of foreign educational institutions in the country;
- (c) if so, the details thereof; and
- (d) the time until when Government may accord its approval on such proposals?

#### **ANSWER**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT

(SMT. D. PURANDESWARI)

- (a) : Yes Sir, All India Council for Technical Education (AICTE) has framed and notified the "All India Council for Technical Education (Grant of Approvals for Technical Institutions) Regulations, 2010" regarding grant of approval for starting new technical institutions, introduction of courses or programs and increase/variation of intake capacity of seats for the courses or programs and extension of approval for the existing technical institution.
- (b) to (d): As per clause 4.3 of Regulations, the Council has published the Approval Process Handbook, dealing with the procedure to process the application of institutes/and or promoters. The chapter XI of the said Hand Book deals with and makes provisions for collaboration and partnership between Indian and Foreign Universities/Institutes in the field of technical education, research and training. Also a legislative proposal, namely, the Foreign Educational Institutions (Regulation for Entry and Operations) Bill, 2010 has been introduced in Lok Sabha on 3.5.2010, and has been referred to the Department related Parliamentary Standing Committee.